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O.A.No. 892/06

ORDER DATED: 15.01.2007

Heard Mr. T.Rath, Ld. Counsel for the Applicant and the associate of Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

It is the case of the Applicant that he applied for compassionate appointment but the same was not accepted on the ground that he did not possess the minimum educational qualification. Against this order, he appears to have filed a representation before the Chief Post Master General, under Annexure-A/6 dated 05.09.2005, which according to him, has remained undisposed of.

Heard Ld. Counsel for both the sides. Ld. Counsel for the Respondents has no objection to consider the representation, which appears to be pending with the Chief Post Master General. Hence, without expressing any opinion on the merit of the case and keeping the rival claim of limitation open, the Chief Post Master General (Respondent No.1) is directed to dispose of the representation, if pending within a period of two months from the date of receipt of this order.

O.A. is disposed of accordingly.

Send copies of this order, along with O.A., to the Respondents and free copies of this order be given to the Ld. Counsel for both the parties.

MEMBER (ADMN.)

VICE-CHAIRMAN